

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI
EXECUTION APPLICATION NUMBER 41 / 2023
IN
ORIGINAL APPLICATION NUMBER 94 / 2021

HAIDER ALI
VERSUS
UNION OF INDIA

REPLY ON BEHALF OF RESPONDENT NO 6 VCA
STADIUM CIVIL LINES

The respondent no 6 VCA Stadium, Civil lines most respectfully submits as under:

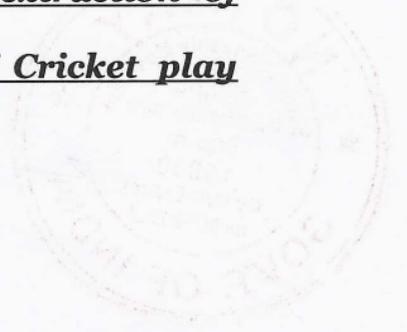
- 1) That, pursuant to the notices issued by this Hon'ble Forum to the answering respondent, the answering respondent had filed its reply to the execution application comprising of two emails dated 13/02/2024. It is respectfully submitted that one email comprised of the reply and other one comprised of the photographs. However, only one mail containing photographs was received by this Hon'ble court and the one containing the reply was not received. That, the said fact came to the notice of the counsel on the last date on which



the matter was fixed and therefore sought leave of this Hon'ble Tribunal to file present Reply.

- 2) That, the present execution application is filed seeking execution of order passed by this Hon'ble Tribunal dated 15/04/2021 in Original Application No 94/2021. That the grievance raised in the original application was regarding the use of ground water for maintenance of cricket playground without availing of alternative of using STP treated water and installing rain water harvesting system for storage and recharge of ground water and in paragraph 5 this Hon'ble Tribunal issued following directions:

"5. Accordingly, we direct the Secretary, Ministry of Jal Shakti to hold a joint meeting within one month with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play



grounds. If necessary, any other expert may also be coopted. The issues for consideration may inter alia include i) prohibiting use of ground water for maintenance of the play grounds atleast during the time no match is being actually played and exploring utilization of STP treated water; ii) ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water; iii) laying down mandatory requirement of engagement of an environmental expert for every cricket stadium for ensuring compliance with the environmental norms, iv) using every sport event with the programme of awareness for environment protection, using a part of profit from commercial activities as a mandatory obligation. The decisions taken in the meeting



may be followed up by appropriate statutory orders.”

3) Accordingly, a joint meeting was held under the chairmanship of Secretary, DoWR on 02/06/2023. That in the said meeting the directions were given regarding (iv) Rain Water Storage arrangements must be made in the stadiums and use of ground water / fresh water must be avoided for playground / greenbelt maintenance. A plan may be developed for using sewage water, tapping nearby sewer line and using available techniques for treatment, using ground water usage etc for stadiums. (v) Qualified environmental expert may be engaged by the State Cricket Associations on part time basis/ need basis for environmental assessment and BCCI should supervise and monitor the same. Water audit of the stadium should be carried out every two years. (vi) Campaign about water conservation may be made during mega sports events. That in the said minutes it is mentioned that these are the

directions given to BCCI, however, the answering respondents have complied with the said directions. That the other directions mentioned in the minutes of meetings i.e. (i), (ii) and (iii) were specifically for the CGWA/CPCW, MoSYA/SAI, BCCI and has no concern with the answering respondent. A copy of the said minutes of meetings were thereafter sent to the associations for compliances.

- 4) That, the answering respondent has complied with all the directions as mentioned above.
- 5) It was directed to prohibit/ restrict the use of ground water for maintenance of play ground at least for the time no match is being actually played and exploring utilization of STP treated water. That, the answering respondent submits that the it has two water abstraction structures i.e. 1 DugWell and 1 Borewell. That, The Government of India, Ministry of Jalshakti, Department of Water Resources, River Development and Ganga Rejuvenation, Central Ground Water Authority had issued a public notice dated



31/03/2022. By way of the said notice the Government of India had called upon all the Ground Water Users who have obtained NOC for ground water extraction to mandatorily install Piezometer and tamper proof Digital water flow meter with or without Telemetry System. It is respectfully submitted that The Government of India, Ministry of Jalshakti, Department of Water Resources, River Development and Ganga Rejuvenation, Central Ground Water Authority issued No Objection Certificate bearing No CGWA/NOC/INF/ORIG/2021/13898 to the answering respondent for Ground Water Abstraction which is valid upto 01/12/2026. That, as part of the compliance of NOC, the answering respondent has installed piezometer for monitoring periodic ground water level fluctuation and tamperproof Flow Meter with telemetry system to access the actual ground water consumption on ground water abstraction structures as per guidelines issued by CGWA. Thus, the answering respondent has done all the



compliances that are required for prohibiting/ restricting use of Ground Water. That, in regards to direction regarding exploring utilization of STP treated water, it is respectfully submitted that the answering respondent has already installed two 10 KLD capacity each Sewage Treatment Plant (STP) in the VCA Civil Lines Stadium. That, the water from STP is being used for maintenance of ground. That, along with the present reply the answering Respondent is annexing installation certificate of the contractor regarding the Sewage Treatment Plant (STP) and the said certificate is marked as **Annexure "A"**.

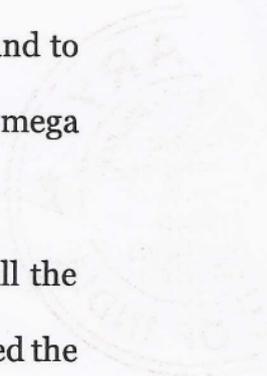
6) That, other compliance was regarding ensuring that effective rain water harvesting and water storage/ recharging systems are installed in all playgrounds to save ground water. That, the answering respondent has also installed Rain Water Harvesting System. That, the answering Respondent is annexing installation certificate



indicating installation of Water Harvesting System and the said certificate is marked as **Annexure "B"**.

- 7) Another compliance was regarding engagement of an environmental expert for ensuring compliance with environmental norms. In this regard it is submitted that the answering respondent has appointed M/s Anacon Laboratories Private Ltd. as an expert to ensure compliance with environmental norms.
- 8) Lastly, it is respectfully submitted that the answering respondent undertakes to using every sport event with the program of awareness for environmental protection and to campaign regarding water conservation during mega events.
- 9) Thus, the answering respondent has complied with all the directions of this Hon'ble Tribunal and has also attached the documents indicating the same. Hence this reply.

NAGPUR
DATED- 16/04/24



Farekh Dastoor
Farekh Dastoor
CHIEF EXECUTIVE OFFICER
VIDARBHA CRICKET ASSOCIATION
CIVIL LINES, NAGPUR-440 001.

SOLEMN AFFIRMATION

I, Shri Farokh Dastoor, aged about 72, Occ- Chief Executive Officer of VCA situated at Civil lines, Nagpur do hereby take oath and state on solemn affirmation that the instant Reply has been drafted by the Counsel, as per my instructions. I further affirm and say that the contents narrated in Paras 1 to 9 above are true and correct according to my personal knowledge and information received from official records and believed by me to be true.

Hence, verified and signed at Nagpur on this 16th day of April, 2024.

I know & identify

The deponent.

Advocate.

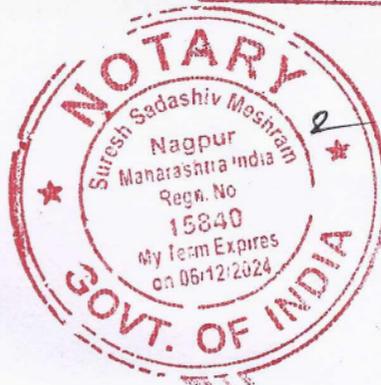
(S.P. Deshpande)

Farokh Dastoor
CHIEF EXECUTIVE OFFICER
DEPONENT
VIDARBHA CRICKET ASSOCIATION
CIVIL LINES, NAGPUR-440 001.

NOTARIAL REG.
ENTRY NO. 11140
DATE 16/04/2024

Sworn before me on this 16th day of April 2024 at Nagpur by Shri/Smt. Farokh Dastoor R/o. Nagpur who has been identified by Shri/Smt. S.P. Deshpande advocate Nagpur.

S.P. Deshpande
16.4.2024
NOTARY
GOVT OF INDIA
Nagpur (M.S.) INDIA



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VCA, NAGPUR
INWARD
NO.: 489
Date: 29/12/23

ANNEXURE 'A'

RITE WATER SOLUTIONS (I) PVT. LTD.
CIN U29100MH2004PTC148812



HYDRO TEST & INSTALLATION CERTIFICATE

Vidarbha Cricket Association
Civil Lines, Nagpur 440001.
Tel.: 2527467, 2541908, 2556961
PAN No: - AAAAV3410C
GST-IN: - 27AAAV3410C1Z1

Project Name : STP 10 KLD x 2 nos
PO No : VCA/SECY I P.O. / 2023-24 I 3L6
PO Date : 07.08.2023
Site : VIDARBHA CRICKET ASSOCIATION Civil Lines, Nagpur 440001

SUBJECT : **HYDRO TEST & INSTALLATION CERTIFICATE OF 10 KLD x 2 Nos**

Dear Sir/madam,

As per your purchase order for supply, installation of STP 10 KLD x 2 nos for VIDARBHA CRICKET ASSOCIATION Civil Lines, Nagpur 440001

The system is supplied, installed, as per the M/s Rite Water Solution standards and all Mechanical equipment/ Instrument installation & piping, fitting erection work, water trial test was completed successfully and found working satisfactorily as per the designed specification.

Looking forward for your co-operation in future and we always assure you our best service backup.

Thanking you,
Yours Faithfully,


FORM- Rite Water Solutions (I) Pvt Ltd,
Nagpur


FORM- VIDARBHA CRICKET ASSOCIATION

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ANNEXURE 'B'

VISHWA MEP ENGINEERS PVT LTD

Turnkey Contractor For Building Engineering Services
HVAC | Fire Protection | Electrical | PNE

Date: 14.02.2024

To,
The Hon. Secretary,
Vidharbha Cricket Association,
Nagpur.

Dear sir,

This is to certify that we have installed the Water Harvesting System at VCA Stadium,
Civil Line Nagpur.

This is for your kind information & records.

Thanking you

Yours Sincerely,

Vishwa MEP Engineers Pvt. Ltd.

Nagpur,

Mr. Kishor Choudhari

